

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00150/2021

Jabalpur, this Wednesday, the 10th day of March, 2021

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

Smt. Neelam Khursel (Malik), W/o Shri Vinay Khursel, aged about 36 years, Occupation – Upper Division Clerk (The Grenadier, Record Office G.R.C.) Jabalpur suspended R/o Bagicha No.76 (Satish Yadav Ka Bagicha) Righ Hand Side, H.No.03 Near Jhiriya Cantt. Sadar, Jabalpur (MP), presently residing at plot No.42, Rajul Ashiyana, Behind Pink City Kajarwara, Bilhari, Jabalpur (MP) – 482020
-Applicant

(By Advocate – Shri Vitthal Rao Jumre)

V e r s u s

1. Union of India through its Secretary, Ministry of Defence, South Block, Government of India, New Delhi 110001.
2. Addl. Dte Gen. MP/MP8(1 of R) Adjustment General's Branch Integrated HQ of MoD (Army) West Block III, R.K. Puram, New Delhi 110066.
3. Dte Gen. of Inf/Inf-6(Pers) Integrated HQ of MoD Sena Bhawan, New Delhi 110066.
4. Brigadiers Officer in Charge Record Rampur, Jabalpur (MP) – 482021.
5. General Officer Commanding in Chief Madhya Bharat Area, Jabalpur (MP) – 482002.
6. Major S.K. Thakur GRC, Record Office Rampur, Jabalpur (MP)-482002.
7. Presiding Officer, Rahul Bhatiya, GRC, Record Office Rampur, Jabalpur (MP) – 482002.



8. Presiding Officer, Major Hari Prakash, GRC, Record Office Rampur, Jabalpur (MP) – 482002
-Respondents

(By Advocate – Shri Surendra Pratap Singh for official respondents)

O R D E R

By Ramesh Singh Thakur, JM.

On the last date of hearing, learned counsel for the respondents had sought time to seek instructions from the competent officer. Today, learned counsel for the respondents has placed on record the order passed by the competent officer on 02.03.2021, whereby in Para 6 it has been mentioned that the word mentioned as ‘Court Martial’ in the order dated 11.01.2021 has been substituted by ‘Preliminary Enquiry’.

- 2.** The document is taken on record.
- 3.** Learned counsel for the respondents submits that this is only a preliminary enquiry and the applicant has been directed to appear before the enquiry committee and to cooperate with the enquiry.
- 4.** At this stage, learned counsel for the applicant seeks to withdraw this Original Application with liberty to file a detailed representation regarding redressal of applicant’s grievances. However, learned counsel for the applicant submits that half payment during the period of suspension has not been paid to the applicant and the applicant has been unnecessarily harassed by the respondents.



5. Accordingly, this Original Application is dismissed as withdrawn with liberty as aforesaid. It is made clear that the applicant shall cooperate in the preliminary enquiry. Needless to say why the respondents shall harass the applicant unnecessarily.



(Naini Jayaseelan)
Administrative Member
am/-

(Ramesh Singh Thakur)
Judicial Member